

**Title: Urged upon the Government to implement the Supreme Court's order to extend the Sixth Tripartite Wage Settlement to the employees of the Regional Rural Banks.**

SHRI BASU DEB ACHARIA (BANKURA): Sir, there is a long-standing demand of the employees of the Regional Rural Banks for extension of the Sixth Tripartite Wage Settlement to them. After the judgement of the Supreme Court, that has been extended to the employees. But the judgement has not been implemented fully. This has been implemented in respect of the employees of the banks which are earning profits. About the employees of the loss-making Rural Banks, their wages have not been revised at par with the employees of the nationalised banks. When the National Industrial Tribunal gave its judgement five years back, that was the judgement for implementation of equal pay for equal work to all the employees. It was not stated there that the employees of the loss-making units would not be paid at par with the employees of the nationalised banks.

Out of the 156 RRBs, only a few are incurring losses. So, I urge upon the Government to implement the Supreme Court order not only in respect of the profit-making banks but also in respect of the employees of all the Regional Rural Banks